

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 223 OF 2015 & IA NO. 369 OF 2015
APPEAL NO. 225 OF 2015 & IA NO. 370 OF 2015

Dated: 19th November, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Reliance Infrastructure Ltd.

.... Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s)

: Mr. Hasan Murtaza
Ms. Malavika Prasad

Counsel for the Respondent(s)

: Mr. Buddy A. Ranganadhan
Mr. S. Venkatesh
Mr. D.V. Raghu Vamsy for R.1

Mr. M.Y. Deshmukh for MSETCL

ORDER

Learned counsel for the Appellant states that all the respondents have been served and he will be filing affidavit of service within two days.

Let the affidavit of service be filed in two days.

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice

be issued to the other Respondents returnable on 19.1.2016. Dasti in addition is permitted.

List the matter on 19.01.2016. In the meantime, reply may be filed on or before 17.12.2015 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 03.01.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson